

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A. No. 385/06

Lucknow this the 1st day of Sep., 2006

Hon. Mr. M. Kanthaiah, Member (J)

Smt. Pushpa Devi aged about 45 years, wife of late Surendra Pratap Singh r/o 80 M, Mavaiya Loco Colony, N.E. railway, Lucknow.

Applicant.

By Advocate Shri M.A. Siddiqui.

Vs.

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur, U.P.
2. The Divisional Railway Mnager, North Eastern Railway, Ashok Marg, Lucknow.
3. Senior Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.

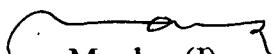
Respondents

By Advocate Shri C.B. Verma.

Order (oral)

By Hon. Shri M. Kanthaiah, Member (J)

1. The applicant, who is the wife of the deceased Surendra Pratap Singh, who was working as Substitute Pointsman and died during service and thereafter, the applicant, made applications to the respondents for release of family pension but inspite of several representations, the respondents have not released the amount of family pension and also passed no orders on her representations.
2. The respondents' counsel did not oppose the claim of the applicant excepting taking the plea of limitation. But when the applications/representations are pending with the respondents, her last representation being dated 8.7.06, it is not open to the respondents to say that the claim of the applicant is barred by limitation.
3. In view of the above and for fair and just disposal of the O.A., if the pending applications of the applicant are considered and disposed of by the respondents within a stipulated time, no harm would be caused to the respondents. As such the O.A. is disposed of with the direction to the respondents to dispose of the representation of the applicant for release of family pension payable to her within a period of three months from the date of receipt of a copy of this order. No order as to costs.


Member (J)

1-9-06

s.a.

*of copy prepared dated
01/9/06 20/9/06*